



The Indian Stamp (Manipur Second Amendment) Act, 2011

Act 6 of 2011

Keyword(s):

Stamp Act, Stamp, Duty

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS
DEPARTMENT

NOTIFICATION
Imphal, the 26th December, 2011

No. 2/47/2011-Leg/L: The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on 16-12-2011 is hereby published in the official Gazette.

Sd/-
(Th. Kamini Kumar Singh)
Deputy Secretary (Law),
Government of Manipur

THE INDIAN STAMP (MANIPUR SECOND AMENDMENT) ACT, 2011
(Manipur Act No. 6 of 2011)

An
Act

further to amend the Indian Stamp Act, 1899 in its application to the State of Manipur.

Be it enacted by the Legislature of Manipur in the Sixty-second Year of the Republic of India as follows:

1. Short title, extent and commencement.- (1) This Act may be called the Indian Stamp (Manipur Second Amendment) Act, 2011.

(2) It extends to the whole of the State of Manipur.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. Amendment of Schedule I. - In Schedule I of the Indian Stamp Act, 1899 (No. 2 of 1899), for the instruments described in Article 23, the following shall be substituted, namely,-


“23. CONVEYANCE [as defined by section 2(10)], not being a Transfer charged or exempted under No.62 -

Three rupees for every Rs.100 or part thereof of the consideration for such conveyance or, as the case may be, the market value of the property which is the subject matter or such conveyance whichever is greater.”.

Memo No. 2/47/2011-Leg/L:
Copy to:-

Imphal, the 26th December, 2011

1. The Commissioner (Revenue), Govt. of Manipur.
2. The Secretary, Manipur Legislative Assembly, Imphal.
3. The Director Printing & Stationary, Manipur for favour of publication in the Manipur Gazette Extra Ordinary dated 26-12-2011. He is requested kindly to send 10(ten) copies of the publication to the Law & Legislative Affairs Department, Government of Manipur.
- ✓ 4. Guard file.


(Th. Kamini Kumar Singh)
Deputy Secretary (Law),
Government of Manipur